

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.1240/96
M.A.1880/96

New Delhi this the 11th day of November, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

Shri Pyare Lal
R/o RZ-83, Ark, a
Pankha Road, Uttam Nagar,
New Delhi.

Inspector Grade II
O/o The Commissioner of Excise,
Govt. of N.C.T. of Delhi,
L&N Block, Vikas Bhavan,
I.P. Estate, New Delhi. Applicant

(By Advocate : Shri R.P. Aggarwal)

VERSUS

THE LT. GOVERNOR, THROUGH

1. The Chief Secretary,
Government of N.C.T. of Delhi
5, Sham Nath Marg,
Delhi.
2. The Commissioner of Excise,
Government of N.C.T. of Delhi.
L & N Block, Vikas Bhawan,
I.P. Estate, New Delhi. Respondents

(By Advocate : None ,
Deptt Rep : Mr Anil Kumar Hasiza)
UDC

ORDER (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A))

1. We have heard Shri Aggarwal, counsel for the applicant and Departmental Representative Shri Anil Kumar Hasiza, UDC is present on behalf of respondents.

2. Applicants' counsel has stated that the impugned order of suspension dated 30.6.94 (Annexure A-1) has since been revoked vide order dated 25.10.94 (Annexure A-3) This O.A. is disposed of with direction to the respondents

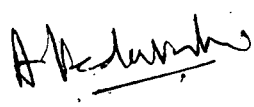
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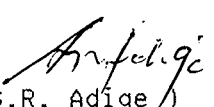
(6)

pass ~~the~~ orders in the background of F.R. 54 (B) (1) and F.R. 54 (B)(6) within a period of 2 months from the date of receipt of a copy of this order.

3. The prayer of the applicant to cross Efficiency Bar cannot be entertained at this stage in view of the pending departmental proceedings against him.

4. The O.A. is disposed of accordingly. No costs.


(Dr A. Vedavalli)
Member (J)


(S.R. Adige)
Member (A)

SSS